

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

C I R C U L A R

Dated Guwahati the 31st October, 2017

It has come to the notice of the High Court that in some cases, the Judicial Magistrates decline to verify affidavit as required under Sub Section 2 of Section 9 of the Assam Lokayukta and Upa-Lokayuktas Act, 1985. As directed, all the Judicial Magistrates of First Class in the State of Assam shall ensure that whenever affidavits as per Sub Section 2 of Section 9 of the Assam Lokayukta and Upa-Lokayuktas Act, 1985, are placed before them for the purpose of verification, same shall not be refused.

By Order,
Sd/-M.K. Kalita
REGISTRAR (VIGILANCE)

Memo No.HC.VII-27/90/ 5299-5302 /A
Copy to:

dated:31.10.2017

1. The District & Sessions Judge, _____.
2. The Chief Judicial Magistrate, _____.
He/she will circulate the circular amongst all the Judicial Officers under his jurisdiction.
3. The Secretary-cum-Registrar, Office of the Lokayukta, Assam.
- ✓ 4. The Systems Analyst, Gauhati High Court, Guwahati for uploading this Circular in the Gauhati High Court website.

REGISTRAR (VIGILANCE)

31/10/2017

31/10/17